

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
TP (Co. Act.)- 36(PB)/2023
Old CP No. 29/2013

IN THE MATTER OF:

IFCI Factors Ltd. Petitioner/Applicant
v.
Asian Resources Ltd. Respondent

Order Under Section 433(e)/433(f) of the Companies Act, 1956

Order delivered on 19.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Ms. Vasudha Arora, Proxy Counsel
For the Respondent :

ORDER

It is observed that our previous order dated 03.01.2024 has not been complied with. However, there is no proper representation in the present matter.

Post the matter for dismissal on 06.05.2024.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)